## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

IB-146/ND/2018

In the matter of:

Mr. Christopher Praveen

.. PETITIONER

Vs.

Salene Estate Limited

. RESPONDENT

**SECTION:** 

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. P, Nagesh, Advocate

For the Respondent/Corporate Debtor: -

## <u>ORDER</u>

Learned Counsel for the petitioner is present and seeks some time to file the proof of service in relation to the service of an advance copy of the Petition along with annexure up on the Corporate Debtor.

Taking into the consideration the said representation, 10 days time is granted to the petitioner to file proof of service.

List on 28.2.2018.

-50/-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit